

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/GT/2014

Subject : Approval of tariff of Rajiv Gandhi Combined Cycle Power Project, Kayamkulam (359.58 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **24.5.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC

Respondents : KSEB Limited

Parties present : Shri Ajay Dua, NTPC
Shri Bhupinder Kumar, NTPC
Shri Rajeev Choudhary, NTPC
Shri B.S. Rajput, NTPC
Shri Rohit Chhabra, NTPC
Shri Sameer Aggarwal, NTPC
Shri Nishant Gupta, NTPC
Shri T. Vinod Kumar, NTPC
Ms. Suparna Srivastava, Advocate, KSEB

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff of Rajiv Gandhi Combined Cycle Power Project, Kayamkulam (359.58 MW) for the period from 1.4.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative for the petitioner prayed for grant of time to file rejoinder to the reply filed by respondent KSEB and a short adjournment in the matter. The learned counsel for the respondent, KSEB did not object to the same.

3. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 18.6.2016, with advance copy to the respondents as under:

(i) Documentary evidence justifying the claim for projected additional capital expenditure for the inert gas firefighting system for control room based on compliance under the Regulation 14(3)(ii) of the 2014 Tariff Regulations and justify as to how the expenditure towards the inert gas firefighting system is a Change in law? In this regard the following explanations shall also be furnished:

- (a) Detailed note on the existing fire extinguishing system in the Control Room area and the station as a whole;
- (b) Need for installation of Inert Gas Fire Extinguishing System after 15 / 16 years of operation from COD of the Station on 1.3.2000;
- (c) The gross block of the old fire extinguishing system.



(ii) Claim towards Modification of Seal Steam claim shall be substantiated with the technical justification duly supported by the documentary evidence like test results carried out by an independent agency. Also submit, the reply of the question raised by the respondent KSEB that how feasible it is to go for modification of Seal Steam if the petitioner is in the process of enhancing the capacity of the plant and converting the fuel of the plant from Naphtha to LNG.

(iii) The petitioner under clause 14(3)(vii) has claimed ₹3000 lakh during 2018-19 for Multi fuel firing facility for GT's. The following details shall be furnished:-

(a) What will be the balance life of the plant after 2018-19 as per the supplementary PPA signed with respondent KSEB in 2013;

(b) Detailed note giving the reasons and proper justification for converting to multifuel firing facility at the fag end of the life of the plant along with cost benefit analysis.

(iv) Details in respect of water charges such as contracted quantum of water and allocated quantity, actual annual water consumption for last 5 years, rate of water charges, copy of notification of water charges, Actual water charges paid duly certified by the auditor, justification for variation in allocated quantity of water vis-a-vis actual consumption, type of cooling water system etc. as applicable.

(v) Details of consumption of capital spares for last 5 years i.e. 2009-10 to 2013-14 and provide list of spares consumed as per Form-17.

4. The Commission directed the respondents to file their replies on or before 27.6.2016, with advance copy to the petitioner, who shall file its rejoinder by 6.7.2016

5. The Commission directed to list the petition for hearing on 12.7.2016 and to complete the pleadings by the parties prior to the date of hearing. The Commission further observed that no extension of time shall be granted for any reason whatsoever.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

